

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Item No. 32 :

Petition(s) for Special Leave to Appeal (C)No...../2015  
(CC No(s).19205/2015)(Arising out of impugned final judgment and order dated 19/01/2015  
in WA No.15/2015 passed by the High Court of Judicature at  
Hyderabad for the State of Telangana and the State of Andhra  
Pradesh)

A. SUNDAR KUMAR DAS, IPS

Petitioner(s)

VERSUS

K. ARAVINDA RAO, IPS(RETD.) AND OTHERS  
(With appln.(s) for c/delay in filing SLP)

Respondent(s)

Item No.56 :

SLP(C)No.30572/2015  
(With interim relief and office report)

Date : 30/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. A. Subba Rao,Adv.  
Mr. K.L.D.S. Vinober,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E RDelay condoned.  
We do not find any merit in these petitions. The  
special leave petitions are, accordingly, dismissed.

Signature Not Verified

Digitally signed by

Sarita Purohit

Date: 2015.10.31

13:12:27 IST (Sarita Purohit)

(Sneh Bala Mehra)

Reason:

Court Master

Assistant Registrar